

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 20/UHC/ Admin.A /2024

Dated: January 16, 2024

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble Court has been pleased to make the following amendments in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

Sr. No.	Existing Rules		Amended Rules	
1.	Rule 8(b) Assistant Review Officer	<p>(ii) 20% of the posts shall be filled up by promotion from amongst Class-IV employees, who are Graduate and have completed five years of continuous regular service, on the basis of Seniority-cum-Suitability.</p> <p>(iii) 5% of the posts shall be filled up by promotion on the basis of Seniority-cum-Suitability, amongst the Public Relations Assistants, who are Graduates and have completed five years of continuous service as such.</p> <p>(iv) Suitability shall be assessed on the basis of appraisal of service record and oral interview, which may be conducted by a Committee constituted by Hon'ble the Chief Justice.</p> <p>Suitability shall be assessed on the following parameters:</p> <p>(a) Service record of last 05 years shall be assessed. Marking shall be done as under:</p>	Rule 8(b) Assistant Review Officer	<p>(ii) 20% of the posts shall be filled up by promotion from amongst Class-IV employees, who are Graduate and have completed five years of continuous regular service, on the basis of Merit-cum-Seniority.</p> <p>(iii) 5% of the posts shall be filled up by promotion from amongst Public Relation Assistants, who are Graduate and completed five years of continuous service, on the basis of Merit-cum-Seniority.</p> <p>(iv) For promotion from amongst Class-IV employees as well as Public Relations Assistants, a test of 100 marks shall be conducted, which shall consist the following:</p> <p>(i) A Written Examination, which will include objective type questions of General English and General Knowledge – 50 Marks.</p> <p>(ii) Typing test on Computer – 25 Marks.</p> <p>(iii) Appraisal of Service Record- 15 Marks.</p> <p>Marking shall be done as under:</p>

		<p>Outstanding : 5 Marks Very Good : 4 Marks Good : 3 Marks Satisfactory : 2 Marks Poor/Adverse: 0 Marks</p> <p>(Total marks of service record: 25 Marks)</p> <p>(b) Oral Interview: 10 Marks.</p> <p>Total marks of Suitability : 25+10= 35 Marks</p> <p>Names of candidates, who obtain 50% or more marks, in the aforementioned selection process shall be placed in a list and promotion to the post of Assistant Review Officer shall be made strictly as per their inter-se-seniority in Class-IV Cadre.</p>		<p>Outstanding : 3 Marks Very Good : 2 Marks Good : 1 Marks Poor/Adverse : 0 Marks</p> <p>(iv) Practical knowledge of Computer operation- 10 Marks.</p> <p>Every candidate, who will obtain 50% marks, in the aforementioned test shall be qualified for being considered for promotion to the post of Assistant Review Officer.</p> <p>Thereafter, merit list of such qualified candidates shall be prepared on the basis of their seniority in the cadre of Class-IV employees. Senior most shall be at the top of the list, irrespective of the marks obtained in the test. Keeping in view the vacancy, accordingly select list shall be prepared.</p>
2.	<p>Rule 9 (v)</p> <p>Librarian Or Assistant Librarian</p>	<p>1. Degree in Law and Diploma in Library Science from a recognized University.</p> <p>2. Basic Knowledge of Computer Operation.</p>	<p>Rule 9 (v)</p> <p>Assistant Librarian</p>	<p>1. Degree in Law and Diploma or Degree in Library Science from a recognized University.</p> <p>OR</p> <p>Degree in Library Science from a recognized University with 05 (Five) years experience as Assistant Librarian Or Librarian in any University of Law/Judicial Academy.</p> <p>2. Basic Knowledge of Computer Operation.</p>
3.	<p>Rule 9 (viii)</p> <p>Translators</p>	<p>Graduate in any stream with Diploma/Certificate Course in Translation from Hindi to English and vice versa from University/Institution, recognized by Government or two years previous</p>	<p>Rule 9 (viii)</p> <p>Translators</p>	<p>Bachelor Degree from a recognized University having Hindi or English as a subject. Must have Hindi and English subjects in Intermediate (10+2).</p> <p>Knowledge of Computer Operation.</p>

		<p>experience in Translation works from Hindi to English and vice versa in any Central/ State Government Offices /Parliament/ State Legislature Secretariats or Central/ State Public Sector Undertakings/ Supreme Court of India/High Courts/ Subordinate Courts.</p> <p>The qualifying marks for the General Category would be 50% and for SC/ST/OBC would be 45%.</p>		<p>Desirable Qualification will be as under:</p> <p>(i) Having Degree in Law.</p> <p>(ii) Having Diploma/ Certificate Course in Translation from Hindi to English and vice versa from University/Institution, recognized by Government.</p> <p>(iii) Having two years previous experience in Translation works from Hindi to English and vice versa in any Central / State Government Offices/ Parliament / State Legislature Secretariats or Central/ State Public Sector Undertakings / Supreme Court of India / High Courts / District Courts.</p> <p>The qualifying marks for the General Category would be 50% and for SC/ST/OBC would be 45%.</p>
4.	Rule 13	(2) Promotion to the post of Review Officer and Assistant Review Officer shall be made on the criteria of Seniority-cum-Suitability.	Rule 13	(2) Promotion to the post of Review Officer shall be made on the criteria of Seniority subject to rejection of unfit and to the post of Assistant Review Officer on the basis of Merit-cum-Seniority.

These amendments will come into force with immediate effect.

By order of the Court,

Sd/-
(Ashish Naithani)
Registrar General

No. 448 /UHC/Admin. A/2024

Dated: January 16, 2024.

Copy forwarded for information and necessary action to:

1. P.P.S. to Hon'ble the Acting Chief Justice with the request to place the Notification for kind perusal of His Lordship.

2. P.S./P.A. to Hon'ble Judges with the request to place the Notification for kind perusal of Hon'ble Judges.
3. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Registrars/O.S.D. of the Court.
5. Joint Registrar/Deputy Registrars of the Court.
6. I/c Head B.S. of the Court with the request to communicate with all the Bench Secretaries.
7. Head P.S. of the Court with the request to communicate with all the Private Secretaries/Personal Assistants.
8. Librarian of the Court with request that above amendments be incorporated in all the relevant books immediately.
9. Deputy Registrar (I.T.) of the Court for uploading the notification on the official website of the High Court.
10. Assistant Registrars/Chief Protocol Officer/Section Officers of the Court.
11. Management Officer/Protocol Officer/Public Relations Officer of the Court.
12. Recruitment Cell of the Court.
13. P.A. to Registrar General.
14. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
15. Guard file.

By order,

Joint Registrar-II